



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

गुरुवार, मे ४, २००६/वैशाख १४, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Entertainments Duty (Amendment) Act, 2006 (Mah. Act No. XVI of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVI OF 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 4th May 2006).

An Act further to amend the Bombay Entertainments Duty Act, 1923.

WHEREAS it is expedient further to amend the Bombay Entertainments Duty Act, 1923, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Entertainments Duty (Amendment) Act, 2006. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(३४०)

Amendment
of section 3
of Bom. I of
1923.

2. In section 3 of the Bombay Entertainments Duty Act, 1923,—
(a) in sub-section (4), for the TABLE, the following TABLE shall be
substituted, namely :—

Bom.
I of
1923.

“TABLE

Serial No.	Area	Amount of entertainment duty to be paid per television set per month (Rupees)
(1)	(2)	(3)
1	Within the limits of all Municipal Corporations and all Cantonments.	45
2	Within the limits of all 'A' and 'B' class Municipal Councils.	30
3	Within the limits of any other areas not covered by entries 1 and 2 above.	15”;

(b) in sub-section (15), for the TABLE, the following TABLE shall be substituted, namely :—

“TABLE

Serial No.	Area	Amount of entertainment duty to be paid per television set per month (Rupees)
(1)	(2)	(3)
1	Within the limits of all Municipal Corporations and all Cantonments.	45
2	Within the limits of all 'A' and 'B' class Municipal Councils.	30
3	Within the limits of any other areas not covered by entries 1 and 2 above.	15”.